

High Court of Jammu and Kashmir

(Office of the Registrar General at Jammu)

Subject:- Four day training program for Juvenile Justice Boards and Child Welfare Committees w.e.f. 12.02.2019 to 15.02.2019 in collaboration with UNICEF India in the J&K State Judicial Academy, Srinagar

ORDER

No:- 1378

Dated:- 09-02-2019

The below mentioned Principal Magistrates of Juvenile Justice Boards of Kashmir Province are hereby nominated to participate in the subject training programme:-

Sr. No	Name of the officer
1.	Shri Parvaiz Iqbal, Principal Magistrate, Srinagar ;
2.	Shri Mohammad Amin Mir, Principal Magistrate, Budgam;
3.	Shri Mehraj ud din Sofi, Principal Magistrate, Ganderbal;
4.	Shri Fayaz Ahmad Qureshi , Principal Magistrate, Baramulla;
5.	Shri Sunil Sangra, Principal Magistrate, Kupwara;
6.	Shri Altaf Hussain Khan, Principal Magistrate, Anantnag;
7.	Shri Javaid Alam, Principal Magistrate, Pulwama;
8.	Shri Abdul Qayoom Mir, Principal Magistrate, Shopian;
9.	Shri Iqbal Ahmad Massodi, Principal Magistrate, Kulgam; and
10.	Shri Raja Mohammad Tasleem, Principal Magistrate, Bandipora;

The nominated Magistrates shall report in the J&K State Judicial Academy, Srinagar on 12.02.2019 at 9:00 sharp.

By order

(Sanjay Dhar)
Registrar General

No:- 56052670/68 Dated:- 09-02-2019

Copy to the:-

1. Principal Secretary to the Hon'ble Chief Justice, High Court of J&K.
2. Secretary to Hon'ble Mr. Justice _____
.....for information of their Lordships.

.....for information of their Lordships.

3. Registrar Vigilance, High Court of J&K.
4. Registrar Rules, High Court of J&K, Jammu.
5. Shri Abdul Rashid Malik, Member Secretary, Juvenile Justice Committee, High Court of J&K.

..... for information and with the request to get all the nominated officers informed accordingly.

6. Director, J&K State Judicial Academy, Jammu.
7. Concerned Principal District & Sessions Judge_____

..... for information and necessary action.

8. Nominated Principal magistrate_____
- For information and with the direction to ensure that presence of one member of Juvenile Justice Board in the respective JJB so the the functioning of JJB's is not affected and cases are not adjourned during the training program.

9. CPC e-Courts, High Court of J&K for uploading on the High Court Website.

Registrar General

[Handwritten signature]
9/2/15